

Case No. 01/2019
FIR No. 446/2018
PS Punjabi Bagh
U/s 392/394/395/397/411/34 IPC
State Vs. Ashwani @ Aashu & others

07.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.

Matter is listed today for P.E.

Perusal of the file shows that in the instant case, all the accused persons were in J.C. before lockdown.

As per order no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 07.10.2020.

Put up on 07.10.2020 for P.E.


(Lal Singh) 07/08/2020.
ASJ-05(W)/THC/Delhi
07.08.2020(P)

CA No. 131/2019

Sanchit Mohindra and Others Vs. Sakshi Dhall

07.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Ms. Priya Hingorani and Sh. Himanshu Yadav, Ld. Counsels for the appellant through VC.
Ms. Sakshi Dhall, Respondent through VC.

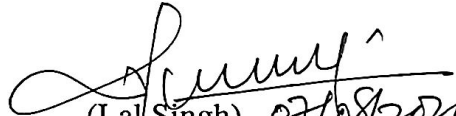
This matter is listed today for arguments.

Respondent submits that in the divorce matter between the parties, mediation is pending before the Counselor and due to the present pandemic situation, the said mediation could not take place and hence, she is seeking an adjournment.

Ld. Counsel for the appellant submits that there are some issues which have to be resolved in the Mediation between the parties.

Therefore, at the request of respondent and Ld. Counsel for the appellant, matter is adjourned to 18.09.2020.

Put up on 18.09.2020 for settlement if any, failing which, for arguments.


(Lal Singh) 07/08/2020.
ASJ-05(W)/THC/Delhi
07.08.2020(P)

Case No. 56681/2016
FIR No. 862/2014
PS Rajouri Garden
U/s 302/307/34 IPC
State Vs. Sunny @ Lalu & Anr.

07.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Zia Afroz, Ld. Counsel for the accused no.2 Ramanand Sagar through VC.
None for accused no.1 Sunny @ Lalu.
Both the accused were stated to be in J.C.

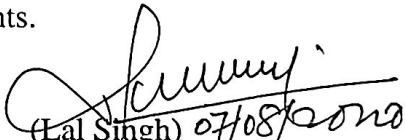
The matter is at the stage of arguments.

Perusal of the file shows that both the accused persons were in J.C. before lockdown.

Ld. Counsel for accused no.2 submits that he has already filed written arguments before the lockdown and he also wants to argue in this matter orally and he is seeking one opportunity for the same.

Notice be also issued to Id. Counsel for accused no.2 for the next date of hearing.

Put up on 21.09.2020 for arguments.


(Lal Singh) 07/08/2020.
ASJ-05(W)/THC/Delhi
07.08.2020(P)

FIR No. 446/2018
PS Punjabi Bagh
U/s 392/394/395/397/411/34 IPC
State Vs. Ashwani @ Aashu & others

07.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Jai Singh, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the
applicant/accused Sahil @ Chintoo for grant of regular bail, is listed
today for consideration.

Fresh reply received on behalf of ASI Surat Singh PS
Punjabi Bagh.

Arguments partly heard.

Put up on 11.08.2020 alongwith main case file for further
arguments.

(Lal Singh)
ASJ-05(W)/THC/Delhi
07.08.2020(P)

FIR No. 539/2016
PS Rajouri Garden
U/s 302/34 IPC
State Vs. Amit @ Khaddar

07.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. M.P.Sinha and Ms. Sakshi Kharbanda, Ld. Counsels
for the applicant/accused through VC.

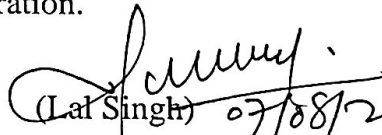
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail in terms of HPC guidelines dt. 18.05.2020.

Reply to the above application has been received on behalf of SI Sandeep Singh, PS Rajouri Garden.

Issue Notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused and details of any other case, if any, against the applicant/accused, returnable for 11.08.2020.

Notice be also issued to the IO/SHO concerned to file report regarding previous involvement of the applicant/accused, returnable for 11.08.2020.

Put up on 11.08.2020 for consideration.


(Lal Singh) 07/08/2020.
ASJ-05(W)/THC/Delhi
07.08.2020(P)

FIR No. 827/2014
PS Mianwali Nagar
U/s 328/384/364A/120B/34 IPC
State Vs. Shiv Kumar @ Shiva

07.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Deepak Sharma, Ld. Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for extension of interim bail.

Ld. Counsel for the applicant/accused submits that the
interim bail was granted to the applicant/accused on 24.06.2020 and
same is going to expire today.

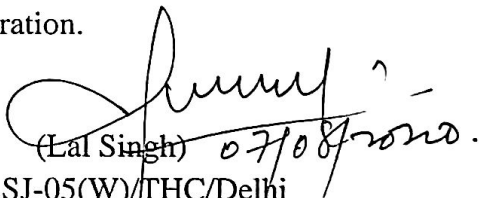
Reply to the application has been received on behalf of SI
Mahender Prakash, PS Paschim Vihar West.

Ld. Addl. P.P. for the State seeks some time for
clarification.

Accordingly, matter is adjourned for 10.08.2020.

In the meanwhile, the interim bail already granted to the
applicant/accused is extended till 10.08.2020.

Put up on 10.08.2020 for consideration.


(Lal Singh) 07/08/2020.
ASJ-05(W)/THC/Delhi
07.08.2020(P)

FIR No. 484/2015
PS Mundka
U/s 302/394/397/120B IPC
State Vs. Sumit @ Somi

07.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Pawan Sharma, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of interim bail.

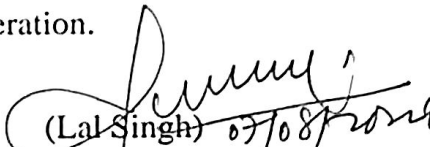
Reply to the above application has been received on behalf
of SI Ramesh Kumar alongwith previous involvement report.

Ld. Counsel for the applicant/accused submits that the
present application has been filed on the medical ground of mother of
the applicant/accused.

Issue notice to the IO/SHO concerned to verify the
medical documents of the mother of the applicant/accused, returnable
for 17.08.2020.

Copies of all the medical documents be also sent
alongwith the notice.

Put up on 17.08.2020 for consideration.


(Lal Singh) 07/08/2020
ASJ-05(W)/THC/Delhi
07.08.2020(P)

FIR No. 276/2017
PS Moti Nagar
U/s 392/394/397/452/307 IPC
State Vs. Uma Shankar Tiwari

07.08.2020

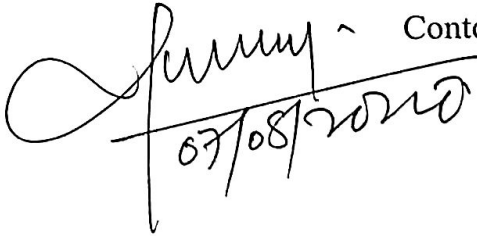
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Sahil Kakkar, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of regular bail, is listed today for consideration.

Reply to the above application already received.

Ld. Counsel for the applicant/accused submits that in this case, the applicant/accused is in custody since 16.08.2017. He further submits that the applicant/accused is first time offender as no other case except the present case is registered against him till date. Ld. Counsel for the applicant/accused further submits that only two witnesses are yet to be examined in this case and due to present pandemic situation, the trial may take long time.

Ld. Addl. P.P. for the State submits that there is no change of circumstance in this case and moreover, the Hon'ble High Court of Delhi has already rejected the regular bail application of the applicant/accused twice. He further submits that some witnesses are yet to be examined. Ld. Addl. P.P. for the State has opposed the regular bail application.


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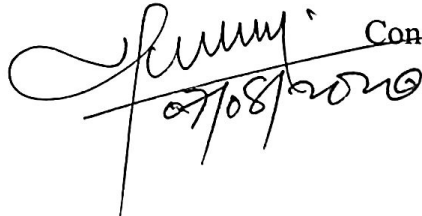
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I have considered the above submission and perused the file.

Perusal of the file shows that vide order dt. 19.09.2018 in BAIL APPLN. 2197/2018 titled as Uma Shankar Tiwari Vs. State, the Hon'ble High Court of Delhi has dismissed the bail application of the applicant/accused. Further, vide order dt. 28.03.2019 in BAIL APPLN. 2882/2018, titled as Uma Shankar Tiwari Vs. State, the Hon'ble High Court of Delhi, again dismissed the bail application of the applicant/accused.

Perusal of the file shows that after 28.03.2019, four witnesses were examined and two witnesses were partly examined. Some other witnesses are yet to be examined.

In the instant case, the allegation against the applicant/accused are that on 04.08.2017, at about 04:00 PM, the applicant/accused, who earlier used to work as Sewadar in Sanatan Dharam Mandir, came to the house of the victim. Victim and the applicant/accused were also used to be known to each other as on earlier occasions, considering the poor background of the applicant/accused, victim used to give him clothes etc. Thereafter, applicant/accused left the services of said Mandir and had gone to his village in U.P. After that, on 04.08.2017, as the applicant/accused met her (victim) after long time and hence, she allowed him to enter her house and he asked one glass of water from her. The victim went

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inside her house and gave the water to the applicant/accused and after drinking water, the applicant/accused again asked one more glass of water and then she again went inside to bring the water and after drinking water, applicant/accused asked for handkerchief. Thereafter, the victim again went inside to bring the handkerchief and in the meanwhile, the applicant/accused put his hand on her mouth and also put knife on her neck and demanded money from her and when she refused to give money, he inflicted injuries on her neck and thereafter, she fell on the bed. The applicant/accused also assaulted her (victim) on her abdomen and she also shouted loudly and in the meanwhile, the applicant/accused took the money from her purse which was lying on the table and ran away from there.

During the course of investigation, the weapon of offence i.e. knife was recovered from the applicant/accused and same was sent to the FSL and further, the blood of injured and blood on clothes of injured and blood from bed sheet were matched with blood found on knife, as recovered from the applicant/accused.

Moreover, apart from the bail applications of the applicant/accused as dismissed by the Hon'ble High Court of Delhi twice, the trial Court/Ld. Predecessor of this Court has also dismissed the bail applications of the applicant/accused i.e. on 13.08.2018 and 20.11.2018 also.

Thus, keeping in view all the above facts and

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10/8/2019.

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circumstances and also considering the gravity of offence, this Court does not inclined to grant regular bail to the applicant/accused as no ground of bail is made out at this stage.

Accordingly, the bail application is dismissed

(Lal Singh)
ASJ-05(W)/THC/Delhi
07.08.2020(P)